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(2021) 05 SEBI CK 0201

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 388 Of 2021, Appeal No.335 Of 2021

Madhu Chanda & Ors — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 17-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0201

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Dr. S.K. Jain, Vikas Bengani, Mustafa Doctor, Nidhi Singh, Deepti Mohan, Hersh Choudhary, Nipa Paka, Riddhi Pawar, Vidhii Partners

Judgement

1. For the reasons stated in the application, the delay in filing the appeal is condoned. The application is allowed.

2. Having heard the learned counsel for the parties we direct the respondent to file reply within three weeks. Three weeks thereafter to the appellant

to file rejoinder. The matter would be listed for admission and for final disposal on 14th July, 2021.

3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

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